

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 56/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Shridevi Suryakumar Jhaveri & Ors.


V/s.

Ruby Battery Corporation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Adu Amruta Sawant	Adu for petitioner	
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②	Shruti Bardia 1/b Jayakar & Partners	for Resp. 1 to 3	
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ORDER

T.C.P. No. 56/397-398/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Petitioner again stated that Settlement is in progress. However, on the ground of Settlement the Petitioner is seeking adjournment since 2015 and the matter remained undecided till date. Last chance is granted to the Petitioner either to settle the issue otherwise the matter shall be decided on merits. Adjourned to **10.01.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
15.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)